

11.09.2020

Present: Sh.Lalit Mohan, Ld. PP for CBI.
Sh.Shital Ramteke, ld. counsel for A1.
A2 in person and also for A11 (company).
Sh.Sachin Dev Sharma, ld. counsel for A3 & A5 with A5.
Sh.Anil Goel, ld. counsel for A4 with A4.
Sh.Anil Kumar, ld. counsel for A6 & A7.
A8 in person.
Sh.Nakul Ahuja, proxy counsel for A9 with A9.
Sh.Umesh Sinha, ld. counsel for A10.
Sh.Praveen Aggarwal, ld. counsel from DLSA.
Matter has been taken up through video conference.

Today matter is fixed for P.E. Ld. counsels for accused no.1, 3, 4, 5, 6, 7, 9 and 10 have submitted that because of recent spike in cases of Covid-19, they would prefer for virtual hearing of the matter as they do not want to come to the court. However they do not deny that recording of evidence cannot be taken in the virtual hearing.

Considering the submissions made by ld. counsels for accused persons, matter is being adjourned to 16.10.2020 for recording of evidence in physical court hearing, if possible.

(Shailender Malik)
Special Judge (PC Act), CBI
Rouse Avenue Courts, New Delhi
11.09.2020

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CBI vs. R.N. Rastogi & Ors.
CC No.223/2019

10.09.2020

Present: Sh.Lalit Mohan, Ld. PP for CBI.

Sh.Gagan Minocha, ld. counsel for A3.

Sh.Vishal Gosain, ld. counsel for A5 and A6.

Sh.Praveen Aggarwal, ld. counsel from DLSA.

Matter has been taken up through video conference.

Today matter is fixed for P.E. Sh.Gagan Minocha, ld. counsel for accused no.3 and Sh.Vishal Gosain, ld. counsel for accused no.5 and 6 have submitted that because of recent spike in cases of Covid-19, they would prefer for virtual hearing of the matter. However they do not deny that recording of evidence cannot be taken in the virtual hearing.

Considering the concern of ld. counsels for the parties and also taking into the fact that the present matter is old one, matter is being adjourned to 06.10.2020 for recording of evidence in physical court hearing, if possible.

(Shailender Malik)
Special Judge (PC Act), CBI
Rouse Avenue Courts, New Delhi
10.09.2020

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CBI vs. Rajesh Dhiraj Lal Soni & Ors.
CC No.20/2019

10.09.2020

Present: Sh.Lalit Mohan, Ld. PP for CBI.

Sh.Praveen Aggarwal, ld. LAC for A1, A3, A9 and A10.

Sh.Rohit Chauhan, ld. counsel for A2.

Sh.Hitender Kapur, ld. counsel for A6 & A7 with A6.

Matter has been taken up through video conference.

Matter has been taken up through video conference. This matter is listed for recording of P.E. As per the notification no. 26/DHC/2020 dated 30.07.2020 of Hon'ble High Court of Delhi proceedings in the present case for recording evidence cannot be carried out through video conference.

Accordingly, matter is being adjourned to 15.10.2020 for P.E.

(Shailender Malik)
Special Judge (PC Act), CBI
Rouse Avenue Courts, New Delhi
10.09.2020

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